

(d) The Government has established the National Renewal Fund as a social safety net for the workers affected by industrial restructuring under the new Economic Policy. The fund, inter-alia, provide assistance to cover the costs of retraining and redeployment of workers affected by the modernisation, technological upgradation and industrial restructuring.

Tax Reforms Committee

7505. SHRI DR. R. MALLU :

SHRI MOHAN RAWALE :

Will the Minister of FINANCE be pleased to state :

(a) whether all the recommendations of the Tax Reforms Committee have been implemented;

(b) if so, the details thereof;

(c) the recommendations which have not been implemented as yet; and

(d) the time by which all the recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY):

(a) to (d) The recommendations of the Tax Reforms Committee, in so far as they were considered to be acceptable have been implemented through the Finance Acts of 1992, 1993 and 1994 and Finance Bill, 1995. No time limited has been fixed for implementing the remaining recommendations.

Child Labour

7506. SHRI M.VVS MURTHY Will the Minister of LABOUR be pleased to state :

(a) whether the National Human Rights Commission has urged the Government to provide financial assistance to the States for rehabilitating children from the grips of child labour; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):

(a) and (b). As per information furnished by the National Human Rights Commission, the administrative, institutional and other arrangements required to be made to eliminate child labour in various industries and rehabilitate them are engaging the constant attention of the Commission. The Government of Uttar Pradesh, at the behest of the National Human Rights Commission, has submitted a scheme for the elimination of child labour in glass industry in Ferozabad to the Ministry of Labour. The Ministry of Labour has already examined the scheme and an amount of Rs. 9.73 lakhs has also been released for starting 10 new special schools during 1995-96. The National Human Rights Commission has been monitoring the progress of implementation of this scheme.

Hike in Wages of Air India Pilots

7507. SHIR SHRAVAN KUMAR PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government have reached an agreement with Air India Pilots regarding hike in their wages;

(b) if so, the details of the proposed increase in wages;

(c) the details of the terms and conditions of the agreement;

(d) whether the proposed hike in wages of pilots of Air India has given rise to fresh problems for Indian Airlines; and

(e) if so, the steps taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (e). A settlement was reached by the Air India management with the Indian Pilots Guild on 26.9.1994 on the revised rates of hourly payment vary from \$ 87 per hour to \$ 107 in the case of Commanders and \$ 53 per hour to \$ 75 in the case co-pilots. Indian Airlines have introduced the same rates of hourly payment to their pilots, operating international flights from 15.10.1994.

[Translation]

Excise Duty Evasion

7508. SHRI VILASRAO NAGNATHRAO GUNDEWAR Will the Minister of FINANCE be pleased to state .

(a) the number of excise duty evasion cases detected since January 1, 1994 till-date;

(b) the amount involved in these cases so far, and

(c) the action being taken by the Government against persons found responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) and (b) 9376 cases of alleged evasion of excise duty of the order of Rs. 1696.62 crores have been detected by the Department during the period January, 1994, to March, 1995.

(c) In all such cases, the companies as, well as individuals found involved in alleged evasion of duty are proceeded against through departmental adjudication. In these proceedings, besides demanding the duty amounts, penalties are also liable to be imposed on the concerned persons in accordance with the provisions of the Central Excises & Salt Act. In addition, in serious offence cases, the concerned persons are also prosecuted in the law courts.